

[श्री बलराज मधोक]

प्रकार अमरीका में वारेन कमीशन बिठाय़ा गया था, उसी प्रकार केन्द्रीय सरकार स्वयं एक कमीशन बिठाये, ताकि सब तथ्य सामने आयें ? उस कमीशन से श्री दीनदयाल उपाध्याय तो वापस नहीं आयेंगे। माटर् की डैथ बड़े लोगों को ही मिलती है। श्री दीनदयाल उपाध्याय भाग्यवान थे कि उन्हें माटर् की डैथ मिली। सवाल यह है कि आगे देश का क्या होगा। उस-पायंट आफ ब्यू से क्या मंत्री महोदय इस मामले में कोर्ट में अपील करने का विचार न करते हुए तुरन्त कोई पग उठाने के लिए तैयार हैं ?

SHRI Y. B. CHAVAN: The hon. Member has raised a basic question and I do agree that government has certainly a responsibility in these matters. I do not want to shirk the responsibility in this matter. But, as I said, there is no question of our giving any advice. The only advice that I can give to the UP Government when I talk to the Chief Minister is that he should consider the matter on merits and decide it. I have not given advice one way or the other. It cannot be given and should not be given. But in case the State Government decides not to file an appeal then certainly this matter of appointing a commission shall be gone into.

MR. DEPUTY-SPEAKER: Now papers to be laid on the Table.

SHRI HEM BARUA: Sir, before you pass on to the next item, may I draw your attention to one relevant fact on which adjournment motions and calling attention notices have been given, namely, the fast by the school teachers, which is a very important matter ? (*Interruptions*).

MR. DEPUTY-SPEAKER: So far as the issue of the primary school teachers is concerned.....(*Interruptions*).

If you don't listen, then I will go ahead. The papers to be laid.

12.35 hrs.

Papers Laid on the Table

Review of Bharat Heavy Plate & Vessels Ltd. Visakhapatnam, 1967-68 and Annual Report of Bharat Heavy Plate and Vessels Ltd., Visakhapatnam.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): On behalf of Shri C.M. Poonacha, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam for the year 1967-68.
- (2) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-1403/69*]

Statement on Rural Electrification Corporation

सिंचाई तथा विद्युत मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद): डा० कु० ल० राव की ओर से मैं ग्रामीण विद्युतीकरण नियम के बारे में एक विवरण सभा-पटल पर रखता हूँ। [*Placed in Library. See No. LT-1406/69*].

Audit Report, Railways, 1969

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table:—

- (1) A copy of the Audit Report, Railways, 1969 (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.
- (2) A copy of Appropriation Accounts, Railways, for 1967-68, Part I—Review (Hindi version).
- (3) A copy of Appropriation Accounts, Railways, for 1967-68, Part II—Detailed Appropriation Accounts, (Hindi version).

- (4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1967-68. (Hindi version). Notifications under Representation of the People Act, 1950. [Placed in Library. See No. LT—1404/69.]

Notifications under Representation of
the People Act, 1950

THE DEPUTY MINISTER IN THE
MINISTRY OF STEEL AND HEAVY
ENGINEERING (SHRI MOHD. SHAFI,
QURESHI): On behalf of Shri M. Yunus
Saleem, I beg to lay on the Table a copy
each of the following Notifications under
sub-section (2) of section 9 of the Representa-
tion of the People Act, 1950:—

- (1) S. O. 2837 published in Gazette of
India dated the 11th July, 1969
making certain corrections in Part B
of Schedule VII to the Delimitation
of Parliamentary and Assembly
Constituencies Order, 1966 in respect
of the State of Punjab.
- (2) S. O. 2838 published in Gazette of
India dated the 11th July, 1969
making certain corrections and
amendments in Part B of Schedule
VII to the Delimitation of Parliamen-
tary and Assembly Constituencies
Order, 1966 in respect of the
State of Kerala.

[Placed in Library. See No. LT—
1405/69]

12.37 hrs.

RE. CALLING ATTENTION NOTICE

SHRI A. SREEDHARAN (Badagara): I
want to make a submission... (Interruptions).

MR. DEPUTY-SPEAKER: Without
my permission, you cannot make a sub-
mission. (Interruptions) Please resume
your seats. On this question, the primary
concern is of the States. But on the Centre
also there is some responsibility. I have
taken it up with the Government. After
their reply, I will take a decision. (Interrup-
tions).

SHRI SURENDRANATH DWIVEDY
(Kendrapara): Let the Education Minister
make a statement.

MR. DEPUTY-SPEAKER: As soon as
we get the reply, I will take a decision about
it. This is not closed.

श्री रवि राय (पुरी) : वह कब वक्तव्य
देगे। आप शिक्षा मंत्री को डायरेक्शन दें कि वह
इस बारे में वक्तव्य दें।

MR. DEPUTY-SPEAKER: I will try
to expedite it.

SHRI VASUDEVAN NAIR (Peermade):
One point arises from what you have said.
I do not think it is a ruling. You said that
you are waiting for some statement from the
Government. When we submit a Call Attention
Notice, it is for the Speaker to decide,
whether you admit or reject it. You cannot
decide the fate of a Call Attention Notice
on the whims and fancies of the Minister. If
you take a decision that the Minister is
called upon to make a statement in the
House, you can do so. Our request to you
is... (Interruptions).

MR. DEPUTY-SPEAKER: You have
not followed me correctly. So far as the
Call Attention Notice is concerned, it is
disallowed. (Interruptions) I have explained
it now. If you are not prepared to listen, I
cannot help it. It has been disallowed.
(Interruptions).

श्री मधु लिमये (मुंगेर): उस को अल्प-
सूचना प्रश्न के रूप में लेना चाहिए।

STATUTORY RESOLUTION RE.
BANKING COMPANIES
(ACQUISITION AND TRANSFER
OF UNDERTAKINGS)

ORDINANCE
AND
BANKING COMPANIES (ACQUISITION
AND TRANSFER OF UNDERTAKINGS)
BILL—Contd.

MR. DEPUTY-SPEAKER: Now.
Yesterday, we decided 4 hours for general
debate. Only 1 hour and 55 minutes are
left, say, 2 hours. So, we will have to finish
the general debate by 4 O' Clock at the
most.